

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH, NEW DELHI

O.A. No.326/98

HON'BLE SHRI R.K. AHOOJA, MEMBER(A)

(27)

New Delhi, the 23rd day of September, 1999

1. Shri Prakash Chand
S/o Shri Surender Dutt
R/o 588, Gandhi Colony
Jaisalmer, Rajasthan
At present at
1776, Katra Naraindass
S.P.M. Marg, Delhi-6
Working as Messenger in C.P.W.D.
2. Shri Sanjay Kumar
S/o Shri Sukhvir Singh
R/o Qr. No.C-3, Block 29
Sector 2, DIZ Area
Gole Market, New Delhi
Working as Messenger in C.P.W.D.

(By Advocate: Shri Chittaranjan Hati) ...Applicants

Versus

Union of India through

1. The Secretary
Ministry of Urban Development
Govt. of India
Nirman Bhawan
New Delhi
2. The Director General (Works)
C.P.W.D., Nirman Bhawan
New Delhi
3. The Chief Engineer (Electrical)
(BFL-2), C.P.W.D.
Vidyal Bhawan, New DelhiRespondents

(By Advocate: Shri R.V. Sinha)

ORDER (ORAL)

The original applicants have come before the Tribunal seeking a direction that as they have been working as casual labour with C.P.W.D., the respondents be directed to grant them temporary status. Later the O.A. was amended as out of 17 applicants 15 were granted the relief prayed for for grant of temporary status. In the amended O.A. there are now only two applicants, namely, Shri Prakash Chand and Shri Sanjay Kumar.

Dr

(28)

2. Today when the matter came up, the learned counsel for the respondents submits that the respondents are ready to consider the case of the applicants favourably but their difficulty is that the applicants have worked at different places in CPWD. They do not have the necessary particulars and they cannot confirm whether the applicants fulfil the necessary conditions for grant of temporary status. If applicants supply them the necessary particulars, they will consider the applicants for grant of temporary status.

3. In view of this position, the O.A. is disposed of with the direction that necessary particulars may be given to Respondent No.3 within a period of one month from today whereupon the respondents will take necessary action for grant of temporary status to the applicants within three months thereafter.


(R.K. AHOOJA)
MEMBER(A)

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